

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 214/2021

In the matter of:

Shailesh Singh

...Applicant

Versus

Central Pollution Control Board & Ors.

...Respondents

NDOH 31.01.2022

INDEX

Sl. No.	PARTICULAR	Page Number
1	Joint Inspection Report of Slaughter House Ghazipur, Delhi on behalf of the Joint Committee constituted vide order dated 31.08.2021.	1 - 13

Filed by:

Delhi Pollution Control Committee)

New Delhi:

Dated: 24.01.2022

Joint Inspection Report of Slaughter House Ghazipur, Delhi

1

Ref :

1. O.A No. 214/2021 in the matter of Shailesh singh Vs. Central Pollution Control Board & Ors.
2. Hon'ble NGT order dated 31.08.2021.

Background

In compliance to the Hon'ble NGT (PB) order dated 31.08.2021 in O.A No. 214/ (Shailesh Singh Vs. Central Pollution Control Board & Ors.), inspection of M/s Delhi Food Processing Complex (Meat), MCD, Ghazipur, Delhi was carried out on 29.09.2021 jointly by Committee consisting of following officials (**Annexure-I**):

1. Dr. Sagarpreet Hooda, Jt. CP, Eastern Range, Delhi
2. Smt. Sonika Singh, District Magistrate (East Delhi)
3. Shri Y.N. Mishra, Scientist 'C', CPCB, Delhi
4. Shri R.K. Sharma, EE, DPCC, Delhi
5. Dr. Praveen Jhamb, Veterinary Officer (Incharge), Sl. House, EDMC, Delhi.

Details about the Unit i.e. Slaughter House Ghazipur, Delhi

East Delhi Municipal Corporation (EDMC) is responsible for providing various civic services within the limits of the Corporation of Delhi including creation of required infrastructure for a modern slaughter house facility and its operation. For environmental, health and regulatory reasons, it was decided to relocate the then 'Idgah Slaughter House' to Ghazipur, Delhi by constructing a modern slaughter house and to provide the wholesome meat for population of Delhi as well as ensuring the highest standards for hygiene and safety, operational efficiency and environmental management.

During the inspection, EDMC officials informed that the Lease Agreement between EDMC and M/s Frigorifico Allana Pvt. Ltd. had expired. Now both the parties i.e. EDMC and M/s Qureshi Intl DS-Max FNF Consortium Pvt. Ltd (**referred as 'the Unit'**) have mutually agreed for the lease agreement which commenced from 19th January, 2021 and lessee M/S Qureshi International DS-MAX-FNF Consortium started operational activities from 05 March 2021.

The unit has infrastructure for production of poultry feed supplement (PFS), tallow and blood meal. It is not mentioned in the Consent issued by Delhi Pollution Control Committee (DPCC) regarding slaughtering capacity and by-products. However, EDMC has mentioned in the Request for Proposal (RFP) regarding capacity of slaughter house. The details of the unit are as follow:

Praveen

St

RG

Y.N. Mishra

SS

General Information

2

1.	Raw material	Live Buffaloes – (Halal method) Live Sheep/Goats – (Halal method) Live Sheep/Goats – (Jhataka method)
2.	Consented production capacity for Products/ By-products	The details provided by the unit are mentioned below: Frozen Meat - Nil Bone Meal - Nil Tallow - Nil Blood Meal - 2 x 2 MT/Day The unit is also engaged in processing of dead animals through Rendering Plant, lifted from the various location of NCT of Delhi. CTO was issued for application of 1400 buffaloes and 13500 goats/sheep valid upto 13.09.2022.
3.	Consented/Request for proposal/present slaughtering	Source: EDMC (Request for Proposal) Live Buffaloes – (Halal method) – 500 per shift Live Sheep/Goats – (Halal method) – 3000 per shift Live Sheep/Goats – (Jhataka method) – 1500 per shift (Normally, two shifts are operated per day). On the day of inspection 563 buffaloes, 1827 Sheep/Goats and 131 (Jhatka) were to be slaughtered by the unit.

Information pertaining to water consumption and wastewater generation

4.	Freshwater source & consumption (KL /day)	<ul style="list-style-type: none"> • 02 nos. of bore wells of 7.5 HP each provided with mechanical flow meters. • As per records maintained by the Unit, the raw water consumption details are as follow : <ul style="list-style-type: none"> ○ Average groundwater extraction in the month of September 2021 has been recorded as 342 KL/day which includes water for domestic purposes. ○ The unit has not installed Piezometer to measure depth of the ground water.
5.	Type of flow meter(s)	Mechanical flow meters installed on both the bore wells.
6.	Flow meter Reading (s)	Bore well 1 – Total flow – 6312 m ³ Bore well 2 – Total Flow – 2722 m ³ (cumulative readings as on 29.09.2021)
7.	Status of NOC from CGWA/ Delhi Jal Board for ground water extraction	Application pending with Delhi Jal Board.

Hansen

A

dS

D. S. Jais

RS

8.	Consented wastewater discharge (KLD)	CTO was granted for a discharge of 917.7 KLD treated effluent.
9.	Consent Status under the Water Act, 1974	The Consent issued by the DPCC is valid up to 13.09.2022 (Annexure-II).
10.	Treated Wastewater discharge (KI/day)	The unit has installed OCEMS for all the requisite parameters i.e. pH, TSS, BOD and COD. On the day of inspection the OCEMS was found in operation and parameters were within the prescribed norms.
11.	ETP details	<p>The Unit has installed ETP with treatment capacity of 1750 KLD based on Activated Sludge Process.</p> <ul style="list-style-type: none"> ✓ ETP is comprised of primary treatment and secondary treatment followed by tertiary treatment. ✓ The unit comprises of Screening, Reaction Tank (02 Nos.), DAF (02 Nos.), Equalisation Tank (02 Nos.), Sludge Thickeners, Wasted sludge collection Tank, UASB Reactors (03 Nos.), Aerations Tank (02 Nos.), Secondary Clarifier and Chlorine Contact Tank, Treated Waste water Tank and Sludge Drying Beds. ✓ The unit has installed Blood Meal Plant (capacity of 10KL) with blood pump, screw pump and agitator (Blood coagulator).
12.	Mode of Effluent disposal	<p>It was informed by EDMC that treated effluent conveyed through underground pipeline to Sanitary Land Fill Site, Ghazipur area for horticulture purposes at SLF area.</p> <p>Treated effluent is also being used in washing, cooling towers and water sprinkling on roads/highway.</p>
13.	Odor Control	The Unit is not having any bio-filters to suppress the odor from rendering plant.
Information pertaining to Air Pollution		
14.	Source of Air Pollution, details of fuel and status of APCDs	<ul style="list-style-type: none"> • Two boilers of 12 TPH and 10 TPH capacity are installed by the unit. • PNG is being used as fuel in a boiler of 12 TPH and Light Diesel Oil (LDO) is used in another boiler. EDMC has informed that LDO based boiler is not in use since long. • Flue gases are discharged into the ambient air through a common stack of 30 meters height. • The unit has provided 05 DG sets capacity of 500 KVA. All DG sets have acoustic enclosures. Light

Praveen

A

RS

Praveen

RS

Diesel Oil (LDO) is being used as the fuel in all DG sets.

4

Information pertaining to ETP sludge and other solid waste

15.	Quantity of ETP sludge	i. As per records provided by the unit, average sludge generation from 02.06.2021 to 18.09.2021 was 36 Kg/Day. ii. The Unit has maintained logbook for ETP sludge.
16.	Nature of waste	Organic
17.	Facility for storage/ disposal /treatment	Small storage area has been provided for ETP sludge and other wastes. The Unit informed that the ETP sludge is being used as manure

Observation:

- i. During inspection, the Unit was found in operation. Slaughtering of about 563 buffaloes, 1827 Sheep/Goat (Halal) and 131 (Jhatka) were in process. The requirement of fresh water was met through Bore wells.
- ii. On the day of inspection two units of ETP namely DAF (02 Nos.) and UASB Reactors (02 Nos.) were not in operation. It was observed that one UASB reactor was not in use and one UASB reactor was covered with algae.
- iii. Main sources of effluent generation are animal holding (floor washing & urine), Abattoir (blood, floor & washing machines), cleaning internal organs (wash liquor), carcass dressing (blood, floor & washing machines) & by product plant (floor & washing machines).
- iv. The Unit has provided treated effluent storage tank before discharge of effluent and sludge drying beds (03nos.) for drying the sludge generated from primary and secondary treatment.
- v. The Unit has provided OCEMS at final outlet of ETP for the parameters, namely, pH, TSS, BOD & COD and it was found functional during the inspection. The unit could not provide calibration certificate of OCEMS. Mechanical flow meter was seen at ETP outlet which was not in working condition.
- vi. The unit has made arrangement for storage & preservation of hides.
- vii. The unit has not installed Piezometer to measure depth of the ground water.
- viii. The unit does not have any Irrigation Management Plan approved by agriculture university/department as per guidelines framed by CPCB in compliance of order issued by the Hon'ble NGT.
- ix. Unit has no valid permission from Delhi Jal Board for abstraction of ground water.
- x. The EDMC has informed that the unit has provided underground piping network for conveyance / discharge of treated effluents for horticulture purposes at SLF area and nearby areas. (approx. 7685.5 sq. meter) for plant-irrigation. As informed by the EDMC there are 297 potted plants and 1534 plants in the premises. After reaching the

Handwritten signature

Handwritten signature

Handwritten signature

Handwritten signature

entrance of the SLF site, the committee met Shri Mohd. Salahuddin, JE (SLF), EDMC, Ghazipur to collect the sample of treated effluent from the final discharge point of SLF site. Mr. Mohd. Salahuddin said that no such waste water from Ghazipur Slaughter House receives to the SLF site since last one year. The unit could not provide the details of the treated effluent discharge and the area of horticulture where the treated effluent is used and also could not show the final discharge point of the treated effluent to the committee.

- xi. The unit have consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 valid till 13.09.2022 wherein there is no mention about capacity of slaughtering of animals, manufacturing of by-products and quantity of treated water discharge.
- xii. The details regarding production of products/by-products etc. are not mentioned in the Consent to Operate (CTO).
- xiii. The unit has two dry rendering plants of 10 TPH capacity. The digester/cooker of the rendering plant was not in operation on the day of inspection.
- xiv. The unit has not installed bio-filter to suppress the odour emanating from the Rendering plant.
- xv. The unit has no ingesta drying plant and dung de-watering machine.
- xvi. DG sets were provided with stacks as well acoustic enclosure. Stack height of each DG set has been found to be 3.5 meter above Roof Level.

Water Pollution:

Samples of waste water collected to assess the performance of ETP from Inlet, Equalization Tank, Aeration Tanks and Outlet of ETP. The analysis results are presented below:

Sampling Locations	Parameters							
	pH	TSS	BOD	COD	O&G	MLSS	MLVSS	TDS
ETP inlet	7.3	1092	331	1317	16			
Aeration Tank-1	-	-	-	-	-	361	257	1948
Aeration Tank-2	-	-	-	-	-	680	371	
ETP Final outlet	8.4	10	09	45	BDL	-	-	1892
OCEMS value	7.96	16.8	15.4	53.9	-	-	-	
Notified Standard	6.5-8.5	50	30	250	10	-	-	-

Note: All the concentrations are expressed in mg/l except pH.

It is evident from the analysis report that the concentration of biomass in the Aeration Tank-1 & 2 is very low, which indicates poor biological activity. The two units of ETP namely DAF (02 Nos.) and UASB (02 Nos.) were found not functioning. Hence therefore, the compliance of discharge norms by the unit is doubtful.

Draven

af

SC

RG

Dr. J. S. Singh

To investigate the ground water quality around the unit, samples of ground water from the industry and around the industrial unit were collected for analysis. The analysis results are presented below:

S No	Name of the source & address	Colour	Odour	pH	Turbidity (NTU unit)	Dissolved Solids mg/l	NO ₃ * (mg/l)	Total Alkalinity as CaCO ₃	Sulfate* mg/l	Chloride mg/l	Total Hardness as CaCO ₃	T.C. (MPN/100ml)*	F.C. (MPN/100ml)*
1.	EDMC House (28°37'47.3" N 77°19'54.8"E)	BDL	BDL	7.9	BDL	1066	7.7	456	97	314	404	350	240
2.	M/s Shiv Shakti Pump, Mulla Colony (28°37'20.2" N 77°19'54.5"E)	BDL	BDL	8.1	BDL	474	4.0	228	94	84	172	< 1.8	< 1.8
3.	Murga Mandi, Ghazipur (28°37'41.1" N 77°19'48.9"E)	BDL	BDL	8.0	BDL	1992	2.3	442	525	590	252	13x 10 ⁴	22x 10 ³
Standards BIS-10500:1991		Colourless	Odourless	6.5-8.5	5-10	500-2000	45-100	200-600	20-40	250-1000	300-600	<=10	<=10

The presence of TC/FC in the ground water samples listed at S. No. 1&3 shows the contamination of ground water and unfit for drinking purpose.

Air Pollution :

- xvii. The Unit has a boiler of capacity 12 TPH & 10 TPS.
- xviii. During inspection the boiler was not in operation and emissions are channelized through

Handwritten signature

Handwritten mark

Handwritten signature

Handwritten signature

stacks of height 30 mts. Portholes and sampling platforms are provided.

xix. PNG and Diesel are used as fuel in the boiler.

Conclusion :

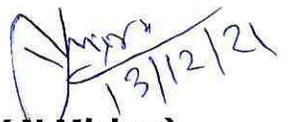
- a. ETP of the unit was not functioning properly. The MLSS level in the aeration tank was found very low i.e., (Aeration Tank 1 - 361 mg/l and Aeration Tank 2 - 680 mg/l). Dissolved Air Flotation unit (DAF) and UASB unit of ETP were found not functioning.
- b. There is no digital flow meter at outlet of ETP for measuring flow of the treated effluent. There is also no record maintained for utilization of treated effluent in horticulture. However, analog flow meter is provided.
- c. The unit does not have Irrigation Management Plan approved by Agriculture University/Irrigation Department.
- d. During the inspection, the unit could not show final discharge point of treated effluent. The claim of the unit that the treated waste water is utilized for horticulture in SLF could not be shown by the unit and verified by the inspecting team.
- e. There is no NOC from Delhi Jal Board for abstraction of water from ground.
- f. Although the unit has installed OCEMS, however, no calibration certificate was found with the unit.
- g. The ground water samples were collected from 03 locations within the premises and nearby area. The analysis report shows Total Coliform/ Fecal Coliform presence in the ground water exceeding the standard at 02 locations.
- h. The consent issued does not specify the nos. of animals to be slaughtered on daily basis and capacity of by-products. It does not direct the unit also to utilize treated effluent as per the guidelines framed by CPCB for "utilization of treated effluent in irrigation" in compliance of Hon'ble NGT order.
- i. The unit should put up mechanized dewatering machine for quick drying of the sludge.
- j. The unit may engage any expert institution for adequacy assessment and up-gradation of its ETP so as the effluent treated properly.


(Dr. Sagarpreet Hooda)

Jt. CP,
Eastern Range, Delhi


(Smt. Sonika Singh)

District Magistrate,
East Delhi


(Sh. Y N Mishra)

Scientist 'C'
CPCB, Delhi


(Sh. R. K. Sharma)

Env. Engineer
DPCC, Delhi


(Dr. Praveen Jhamb)

Veterinary Officer (Incharge),
Slaughter House, EDMC

Item No. 04

(Court No.1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 214/2021

Shailesh Singh

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 31.08.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Ms. Preeti Singh, Advocate

ORDER

1. Grievance in this application is against violation of environmental norms in operation of a slaughter house by M/s Frigorifico Allana Pvt. Ltd., Ghazipur, Delhi-110096.

2. According to the applicant, the slaughter house is being run even after expiry of the lease agreement. It is discharging effluent waste/carcass residue (blood, fat and other harmful elements which increases the amount of nitrogen) in the ground water, drains. It has no requisite permission. The pollution caused is affecting the children, senior citizens and flora and fauna of the area. It is extracting groundwater illegally without any permission even though water table is depleted. Finding such violations earlier, the Delhi Pollution Control Committee (DPCC), vide order dated 24.04.2019, imposed fine of Rs. 50 lakhs. The East Delhi Municipal Corporation (EDMC) passed order of closure due to violation of law. The O&M Manual of the EDMC provides that there should be separate

drainage system for the blood. The said guideline is being violated. Per day, 2500 animals are being illegally slaughtered from which Rs. 225 crores have been earned out @ 7.5 Cr. per day.

3. Having regard to the above averments and need for compliance of environmental norms, we find it necessary to ascertain facts by constituting an independent joint Committee comprising Central Pollution Control Board (CPCB), DPCC, EDMC, jurisdictional District Magistrate and the Special Commissioner of Police, East. The CPCB and DPCC will be nodal agency for coordination and compliance. The Committee may hold its first meeting within 15 days, undertake visit to the site and interact with the stakeholders. The Committee will be free to conduct other proceedings online. Based on the facts found, the statutory authorities will be at liberty to take further remedial action, following due process. The Committee may give its report to this Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The report may inter alia mention the status of segregation of effluent streams, performance of ETP, mode of disposal of treated effluents, sludge disposal, utilisation of treated effluents and ground water utilisation and validity of consent. The report may also indicate information about the operation of rendering and carcass utilisation plant and compliance of the guidelines on the subject. If the joint Committee finds violations, a copy of the report may be furnished to the alleged violators for their response, if any, before this Tribunal.

A copy of this order be forwarded to CPCB, DPCC, EDMC, jurisdictional District Magistrate through the DPCC and the Special Commissioner of Police, East by e-mail for compliance.

10/10
10

The applicant may serve a set of papers on CPCB, DPCC, EDMC, the jurisdictional District Magistrate and the Special Commissioner of Police, East and file affidavit of service within a week.

List for further consideration on 14.12.2021.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

August 31, 2021
Original Application No. 214/2021
DV

Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building, Kashmere Gate, Delhi - 110006.
 Website : <http://dpcc.delhigovt.nic.in>



CONSENT ORDER

Despatch No. 7744 / 49
 Date. 26/3/18

Certificate No. : R-030771

Name of the Unit : DELHI FOOD PROCESSING COMPLEX (MEAT) MCD GHAZIPUR
 Address : GHAZIPUR, DELHI-110096

Consent Order No : DPCC/WMC/2018/42577

Date of Issue : 26-03-2018

Date of Expiry : 13-09-2022

Product/Activity : Slaughter of sheep, Goat, Buffalo, and Buffalo calfs.

This Consent to Operate (Renewal) is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under Orange Category. This consent is subject to terms and conditions specified overleaf.

M/s. DPCC DPCC DPCC DPCC DPCC has done the analysis vide report dated 26-02-2018, 28-07-2017, 28-07-2017, 09-02-2018, 16-08-2017 as follows:
 pH=7.7, Total Suspended Solids (TSS)=48, COD=84, Bio-chemical oxygen demand [3days at 27°C]=27, Oil and Grease=2.8, Total kjeldahl Nitrogen=20.4, Phosphates (as P)=0.9
 Total Suspended Solids (TSS)=20, pH=7.6, Bio-chemical oxygen demand [3days at 27°C]=16, Oil and Grease=1.6, COD=52, Total kjeldahl Nitrogen=24.2, Phosphates (as P)=0.5
 pH=7.5, Total Suspended Solids (TSS)=44, COD=80, Bio-chemical oxygen demand [3days at 27°C]=28, Oil and Grease=2.8, Total kjeldahl Nitrogen=16, Phosphates (as P)=0.8
 Particulate Matter (mg/ Nm3)=40
 Particulate Matter (mg/ Nm3)=34
 * All effluent parameters are in mg/l except pH & Bio - assay test value.



Prescribed standards
 pH = 5.5-9, Total Suspended Solids (TSS) <= 50, COD <= 250, Bio-chemical oxygen demand [3days at 27°C] <= 30, Oil and Grease <= 10, Total kjeldahl Nitrogen <= 50, Phosphates (as P) <= 5
 Particulate Matter (mg/ Nm3) <= 150
 * All effluent parameters are in mg/l except pH & Bio - assay test value.

Verified by : ENVIRONMENTAL ENGINEER

M. I. SIDDIQUI
 Env. Engineer (CDC)
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, New Delhi-110006

Issuing Authority : SENIOR ENVIRONMENTAL ENGINEER

P.S. PANKAJ
 Env. Engineer
 Delhi Pollution Control Committee
 4th & 5th Floor, ISBT Building,
 Kashmere Gate, New Delhi-110006

Terms and Conditions

1. The Consent is activity specific. The unit shall apply for fresh consent in case of there is any change in the activity/manufacturing process.
2. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system.
3. The unit shall ensure proper channellation/ control system for fugitive emissions generated and good housekeeping so as to maintain clean and safe environment in and around the Health Care Establishment/ Hospital premises.
4. The unit shall comply with the norms laid down vide Gazette Notification of Ministry of Environment and Forests, Government of India dated 17.05.2002 for the Diesel Generator set(s), used if any.
5. The unit shall comply with the emission standards prescribed for Diesel Engines (Engine rating more than 0.8 MW used for generation of power), if any and other requirements as notified vide Govt. of India notification dated 09.07.2002 of Ministry of Environment & Forests.
6. In the event of any information furnished by the consentee found to be false, consent granted through this order shall be deemed to be revoked and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.
7. The unit shall comply with requirement of Hazardous Waste (Management and Handling) Rule, 1989 and the Batteries (Management and Handling) Rules, 2001, whichever applicable.
8. In the case of a polythene bags mfg. unit the consent shall be further subject to the unit complying with requirement of Delhi Plastic Bag (Manufacture, Sales and Usage) and Non-Biodegradable Garbage (Control) Act 2000.
9. The unit shall comply the prescribed standards of emission as applicable under provision of Environment (Protection) Act and rules.
10. This Consent to Operate(Renewal) is granted subject to the provisions of Air (Prevention and Control of Pollution) Act, 1981 as amended to date and rules and orders made thereof and under section 25/25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended to date and rules and orders made thereof and based on the information provided in the consent application along with the documents submitted to this office.
11. The consentee having installed ETP shall properly operate and maintain the ETP to meet the prescribed standards as given in the consent order. Flow meters/suitable flow measuring devices shall be provided and maintained to measure the quantity of waste water generation and treatment by the unit. No bypass (pipe / drain) shall be provided. The treated effluent shall be used/recycled by the unit up to the maximum extent possible. Record/log book shall be maintained for the operation of the ETP, waste water generated, treated and recycled / used and shall be produced during the inspection of DPCC officials.
12. The consentee having installed emissions control system (ECS) shall properly operate and maintain the ECS to meet the prescribed standards as given in the consent order. No bypass stack / arrangement shall be provided. Records /log books shall be maintained for the operation of ECS and shall be produced during the inspection of DPCC officials. The consentee shall provided and maintain ports in the stack(s) / Chimney (s) and facilities for such as ladder, platform etc. in good condition for the monitoring of the emission.
13. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986 as amended to date.
14. Capacity of proposed DG Sets is 500, 500, 500, 500, 500, 500, 500, 500, 500 KVA. Quantity of domestic / trade effluent discharge 0 Litres per Day / 917700 Litres per Day.
15. The unit shall comply with the Notification of Government of National Capital Territory of Delhi, dated 02.06.2005 issued under Delhi Plastic Bag (Manufacturers, Sales and usage) and Non-biodegradable Garbage (Control) (Amendment) Act, 2004 and further amendments in the said rules.
16. Notwithstanding anything contained in this Consent order the Committee reserves the right to review any or all conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
17. The Consentee shall also comply with the Additional Conditions enclosed as Annexure-I.
18. This Consent to Operate(Renewal) is issued as per the decisions recommended by the BHW Committee in its meeting held on 13.03..2018

General terms and conditions w.r.t Consent to Operate under Air & Water Act granted to M/s Delhi Food Processing complex (Rendering) of MCD for the activity of Rendering Plant at Ghazipur, Delhi-110092:-

13

1. The consentee shall make possible efforts to reuse the entire treated effluent generated after the treatment of industrial waste water from the ETP.
2. The consentee shall make suitable arrangement for collection & storage of treated effluent and its plumbing with the pipe line system up to Ghazipur SLF area for horticulture purposes at SLF area and other nearby areas.
3. The consentee shall submit analysis report for all above seven parameters in the treated trade effluent discharge from the unit from DPCC approved laboratory every three months.
4. The consentee shall submit stack monitoring report of boiler and noise monitoring reports of DG set(s) from approved laboratory of DPCC every six months.
5. The consentee shall comply with the conditions given in Consent to Establish & Consent to Operate issued by DPCC and shall also comply with all the provisions and conditions imposed by the Ministry of Environment & Forests in its Environmental Clearance and shall submit point wise compliance reports of the EC, CTE, CTO and Show Cause Notice issued to the consentee, along with an affidavit in this regard within one month of issuance of this consent order.
6. The consentee shall comply with the Abattoir Rules and the guidelines issued by Ministry of Environment & Forest/CPCB in this regard.
7. The consentee shall also follow orders/ judgements of Hon'ble Supreme Court of India, on the issue of Slaughter House most partuculary passed in W.P (C) 309/2003 & I.A No. 22&40 in civil Appeal No. 379 of 199 time to time, in addition to above conditions, if any.

Notwithstanding anything contained in this conditional letter of consent. The Delhi Pollution Control Committee hereby reserves to its right and power under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 to review any and /or all the conditions imposed herein above and to make such variations as deemed fit by the Delhi Pollution Control Committee.

This issue as per the decision taken in 22nd meeting of the Consent Committee, held on 13.03.2018.

To,
The Addl. Director (Veterinary Services)
Delhi Food Processing Complex
Rendering Plant facility at Ghazipur,
Department of Veterinary Services,
East Delhi Municipal Corporation
419, Udyog Sadan, Patparganj Industrial Area,
Delhi-110092

Incharge (WMC-I)

P.S. PANKAJ
Env. Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISRT Building,
Kashmere Gate, New Delhi-110006

Copy for information to :-

1. Commissioner, East Delhi Municipal Corporation, 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
2. Manager, Delhi Food Processing Complex (Rendering Plant), Ghazipur Slaughter House, Ghazipur, Delhi.
3. Member Secretary, CPCB, Parivesh Bhawan, East Arjun Nagar, Delhi.
4. PA to Member Secretary, DPCC- for information of MS please.
5. Master File- WMC-I

Env. Engineer
WMC-I

M. I. SIDDIQUI
Env. Engineer (CPCB)